

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

Service Tax Appeal No. 86250 of 2016

(Arising out of Order-in-Original No. 49-52/ST-V/SKD/2015-16 dated 27.11.2015 passed by the Commissioner of Service Tax-V, Mumbai.)

M/s. Jet Airways (India) Ltd.
Siroya Centre, Sahar Airport Road,
Andheri (East), Mumbai – 400 099

.....Appellant

VERSUS

Commissioner of Service Tax-V, Mumbai
3rd Floor, Utpad Shulk Building,
Bandra Kurla Complex,
Bandra, Mumbai – 400 051

.....Respondent

APPEARANCE:

None for the Appellant

Shri S.B.P. Sinha, Superintendent, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 85308/2025

Date of Hearing: 06.03.2025
Date of Decision: 06.03.2025

PER: BENCH

None for the Appellant.

2. Learned Authorised Representative is present and ready for the argument.

3. Appellant was not in appearance on last several occasions since 18.07.2023. In the meantime, notice was also directed to be sent on 03.10.2023 but that had not been responded like other notices.

Learned Counsel on record is also not appearing to represent the Appellant.

4. We have therefore, got no other option but to dismiss the appeal for default and non-prosecution and we do so. The appeal is, therefore, dismissed for default and non-prosecution under Rule, 20 of the CESTAT (Procedure) Rules, 1982.

(Dictated and pronounced in the open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

Prasad